

Central Administrative Tribunal Principal Bench

OA No.3105/2017

New Delhi, this the 8th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Dr. Shyam Kishore, CMO (NFSG)
S/o Sri Gauri Shanker Pd. Singh,
Aged about 49 years
R/o A-404 Happy Home Apartment,
Sector-7, Plot No.12A Dwarka,
New Delhi-110075 ... Applicant

(By Advocate: Naresh Kaushik)

Versus

1. The Commissioner
North Delhi Municipal Corporation
Town Hall, Chandani Chowk,
New Delhi.
2. The Director (Personnel)
North Delhi Municipal Corporation
Dr. SPM Civil Centre
Minto Road, New Delhi-110002. ...Respondents

ORDER (ORAL)

Justice Permod Kohli :-

Shri Naresh Kaushik, learned counsel, appearing for the applicant submits that there is some clerical mistake in the cause title. He seeks rectification of the mistake in the description of respondent No.1. The oral prayer is allowed. Correction is carried out in the open court.

2. The applicant was selected as General Duty Medical Officer(GDMO)-II by the UPSC in the year 1996 and offer of appointment was made to him on 25.06.1997. At the relevant time, he was undergoing Post Graduation at Darbhanga Medical College and Hospital. He sought extension for joining from time to time. The Post Graduation course was completed by him on 28.03.2000 and thereafter, he approached the respondents for joining. The Municipal Corporation forwarded request of the applicant for revival of his offer of appointment to UPSC vide letter dated 07.09.2000. The UPSC, however, declined the request, whereupon the applicant filed Civil Writ Petition No.5286/2001 in the High Court of Delhi. This Petition was allowed vide order dated 07.05.2002. As a consequence whereof, the offer of appointment was revived and the applicant joined the post of GDMO-II on 27.09.2002. He was later promoted to the post of GDMO-I on 29.01.2008 and was further promoted to the post of CMO (General Duty) on 18.12.2012.

3. The grievance of the applicant is that his seniority, even at the stage of GDMO-II, has not been fixed. The applicant made representations dated 22.04.2016 and

27.04.2017 (Annexure A-10 Colly). These representations have not been decided till date.

4. In view of the above circumstances, this OA is disposed of at the admission stage itself with a direction to respondent No.1 to take decision on the representations of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(Uday Kumar Varma)
Member(A)

(Justice Permod Kohli)
Chairman

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